

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 1312
TO BE ANSWERED ON 28.06.2019**

FUNCTIONING OF THE NFAI

**1312. DR. SUKANTA MAJUMDAR:
SHRI KHAGEN MURMU:**

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government is aware that over 31,000 precious reels or cans held by the National Films Archive of India (NFAI) are understood to have been lost or destroyed, according to the observations of the recent CAG report and if so, the details thereof;
- (b) whether Government has reviewed the functioning of the NFAI in light of the CAG Report, if so, the details thereof;
- (c) whether Government has reviewed the functioning of other autonomous bodies/subordinate offices under the Ministry and if so, the details thereof; and
- (d) the steps taken by the Government to improve their working?

ANSWER

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE;
AND MINISTER OF INFORMATION AND BROADCASTING
(SHRI PRAKASH JAVADEKAR):**

(a) & (b): The Department of Audit and Accounts under the Comptroller and Auditor General (CAG) carried out a check of records maintained by National Film Archive of India (NFAI),

Pune in 2017 and noted that out of about 1,32,000 film reels/cans available in NFAI, bar code stickers were pasted only on 100377 film reels/cans. Here it is clarified that bar code stickers were pasted only on those reels/cans, which were clear from all technical aspects. Remaining reels/cans have been identified for removal of technical deficiencies. So no reel/cans have been lost or destroyed.

(c) & (d): After review of functioning of three erstwhile media units under the Ministry of Information and Broadcasting, viz. Directorate of Advertising and Visual Publicity (DAVP), Directorate of Field Publicity (DFP) and Song & Drama Division (S&DD), it has been decided on 08.12.2017 to merge them into a single entity, i.e. Bureau of Outreach and Communication (BOC) in order to achieve synergy and coordinated approach among these units for effective communication.

Two Expert Committees under the Chairmanship of Shri Bimal Julka, Information Commissioner (former Secretary of Ministry of Information and Broadcasting) have been constituted on 14.11.2018 to review the functioning of Satyajit Ray Film and

Television Institute (SRFTI), Kolkata, Film and Television Institute of India (FTII), Pune and Children's Film Society of India (CFSI), Mumbai and on 29.01.2019 to form broad-based opinion on the matter of Rationalization/Closure/Merger of Film Media Units under the aegis of Ministry of Information & Broadcasting namely National Film Development Corporation (NFDC), Children's Film Society of India (CFSI), Films Division (FD), National Film Archive of India (NFAI) and Directorate of Film Festivals (DFF). Copies of the OM's dated 14.11.2018 and 29.01.2019 are at Annexure-I and Annexure-II.

ANNEXURE AS REFERRED TO IN REPLY TO PARTS (c) AND (d) OF LOK SABHA UNSTARRED QUESTION NO. 1312 FOR ANSWER ON 28.06.2019

No.G-32021/1/2017-DO(FTI)
Government of India
Ministry of Information & Broadcasting
(Economic Wing)

A-Wing, Shastri Bhawan
New Delhi dated : November 14 , 2018

OFFICE MEMORANDUM

Subject : Reconstitution of Expert Committee to review functioning of SRFTI, Kolkata, FTII, Pune and CFSI, Mumbai – reg

It supersession to this Ministry's order dated 08.03.2018 in connection with constitution of the the Expert Committee to review functioning of SRFTI, Kolkata, FTII, Pune and CFSI, Mumbai, it has been decided by the competent authority to reconstitute the Expert Committee constituted earlier vide order dated 08.03.2018 to review the functioning of Satyajit Ray Film and Television Institute, Kolkata, Film and Television Institute of India, Pune and Children's Film Society, India, Mumbai. The revised composition of the Expert Committee would be as follows:

1. ✓	Shri. Bimal Julka former Secretary(I&B)	Chairman ✓ issued 19/11/2018
2. ✓	Shri. Ali R.Rizvi, Additional Secretary & Financial Adviser, Ministry of Information & Broadcasting	Member
3.	Shri. T.S. Nagabharana, Film Maker	Member ✓
4.	Shri. Shyama Prasad, Film Maker	Member ✓ issued 22/11/2018
5.	Shri. A.K Bir, Film Maker	Member ✓
6.	Shri. Rahul Rawail, Film Maker	Member ✓
7. ✓	Shri. Ashok Parmar, Joint Secretary(Films), Ministry of Information & Broadcasting	Member - Secy

2. The **Terms of the Reference** of the Committee shall be :

- Review of performance of Film and Television Institute of India(FTII), Satyajit Ray Film and Television Institute(SRFTI) and Children's Film Society, India(CFSI) as per the mandate under their Memorandum of Association.
- Whether objectives for which these Institutes have been set up are being achieved; any shortcomings and reasons thereof.
- Review of the objectives of these Institutes to ascertain if they are still relevant & continue to serve a "public purpose" & to examine whether the "public purpose" can

be served in a more efficient manner by other entities in the Government or the private sector.

- iv) Whether the nature of the activities is such that these need to be performed only by an autonomous organization.
- v) To suggest whether the Government may consider corporatization, merger, disengagement by the Government or closure of these Institutes.
- vi) Whether the total staff complement, particularly at the support level, is kept at a minimum, whether the enormous strides in information technology and communication facilities as also facilities for outsourcing of work on a contract basis, have been taken into account in determining staff strength; and whether scientific or technical personnel are being deployed on functions which could well be carried out by non-scientific or non-technical personnel etc.
- vii) Whether user charges are levied at appropriate rates and suggest measures for improvement of revenue generation to make the Institution financially self-sufficient in the long run. Also to suggest appropriate price indices for linking the user charges.
- viii) Suggest a draft of Memorandum of Understanding to be signed between the Ministry & the Institutes on the same lines as done for CPSEs laying down the performance parameters and road map to carry out the intended course of action.
- ix) Review the expenditure incurred by these Institutes with a view to bring the operational and cost efficiency in the working.
- x) Make any other recommendation on matters the Committee deems fit.
- xi) Review of effectiveness and transparency in administration in FTII and SRFTI, transparency of procurement system, student grievance redressal mechanism and maintaining proper discipline in the campus.

3. Following recommendations of the Expert Committee w.r.t. SRFTI which submitted its report in 2014 have also been included as additional agenda in Terms of Reference for the proposed review :

- i) The infrastructure available at the Institute is adequate and comparable to any best institution in film and television education. However, periodical upgradation/modernization would be required to adapt to the fast changing technology.
- ii) The Institute should ensure skill development programme for the faculty and also there should be a transparent way of recruitment of faculty involving external experts. Implementation of UGC scales for the faculty.

- iii) More workshops/master classes by external faculty for the students should be organized. Classes on film appreciation and film aesthetics should also be organized.
 - iv) Assessment of student project by external experts.
 - v) Remedial measures for avoiding backlog of courses such as restructuring of syllabus duly taking into consideration the present day requirement making available studios floors. The Committee also recommended course restructuring which is being worked out by Institute.
 - vi) To avoid delays, the teaching should shift from celluloid to digital after duly creating necessary infrastructure for this purpose.
 - vii) The tuition fee should remain affordable to attract students from different sections of the Society. In order to increase the revenue the Institute should work out ways for hiring out its facilities and rendering consultation services without affecting the academic activities.
 - viii) The Committee recommended creation of some non-academic courses which were found to be very essential. The Committee also recommended that there are people working on contractual basis and action may be taken to regularize them.
4. The committee shall submit its report in three months' time each for SRFTI, FTII and CFSI from the date of commencement of its functioning.
5. The non-official members of the Committee shall be paid Airfare, sitting fee and TA/DA as follows :
- (i) Executive class airfare for attending the meetings subject to the following conditions :
 - a) Where a Non-official is or was entitled to travel by air by Executive class under the rules of the organization to which he belongs or might have belonged before retirement.
 - b) Where the Administrative Ministry is satisfied that the travel by Executive class by air is the customary mode of travel by the Non-official concerned in respect of journeys unconnected with the performances of Govt. duty.
 - (ii) Non-official members have to purchase the air tickets directly from airlines (at Booking counters/office/website of airlines) or from authorized travel agents viz. M/s Balmer Lawrie & Company Limited (BLCL), M/s. Ashok Travels & Tours

(ATT) and Indian Railways Catering and Tourism Corporation Ltd., (IRCTC) only.

- (iii) Sitting Fee of Rs.4000/- per day of sitting.
 - (iv) Reimbursement for hotel accommodation/guest house of up to Rs.7500/- per day.
 - (v) Reimbursement of AC taxi charges as per actual for travel within the city.
 - (vi) Reimbursement of food bills not exceeding Rs.1200/- per day.
 - (vii) Local Hospitality (accommodation, transportation etc.) may be provided by the respective Institutes. The Institute may incur the expenditure and seek reimbursement from the Ministry by duly submitting the relevant bills/vouchers.
6. The expenditure may be met from within the sanctioned Budget Grant of the Ministry of Information & Broadcasting under Demand No.59, Major Head "2220" Information & Publicity (Major Head), 60-Others (Sub Major Head), 60.102 Information Centres (Minor Head), 03-Policy Related Studies, Seminars, Evaluations etc., 03.01 – Establishment, 03.01.28-Professional Services.
7. This issues with the concurrence of IFD vide their diary No.87306 dated 09/2/2018.



(U.Sarangi)
Deputy Director(EW)
Tel : 011-23385586

To
The Chairman and Members of the Committee

Copy to

Director(SRFTI) ✓
Director(FTI) ✓
CEO (CFSI) ✓

issued
15/11/2018

Copy also to

P&AO, Main Secretariat, M/o I&B

Copy for kind information to

PS to HMIB
PPS to Secretary (I&B)
PPS to JS(EW)

o/c
Bose
14/11/18

Sharma
14/11/18
OSD

Arora
14/11/18



**ANNEXURE AS REFERRED TO IN REPLY TO PARTS (c) AND (d) OF LOK SABHA
UNSTARRED QUESTION NO. 1312 FOR ANSWER ON 28.06.2019**

संख्या/No. M-14016/4/2018-DO(FA)

भारत सरकार

GOVERNMENT OF INDIA

सूचना एवं प्रसारण मंत्रालय

MINISTRY OF INFORMATION & BROADCASTING

‘ए’ विंग शास्त्री भवन, नई दिल्ली – ११०००१.

‘A’ Wing Shastri Bhawan, New Delhi-110001.

Dated: 29.01.2019

OFFICE ORDER

It has been decided with the approval of the Competent Authority to constitute an Expert Committee with broad-based opinion on the matter of Rationalization/Closure/Merger of Film Media Units namely National Film Development Corporation (NFDC), Children’s Film Society, India (CFSI), Films Division (FD), National Film Archives of India (NFAI) and Directorate of Film Festivals (DFF) which are film media units under the aegis of Ministry of Information and Broadcasting. The composition of the Expert Committee would be as follows:-

1. Sh. Bimal Julka, former Secretary (I&B)	-	Chairman
2. Additional Secretary & Financial Advisor, M/o I&B	-	Member
3. Shri T.S. Nagabharana, Film Maker	-	Member
4. Shri Shyama Prasad, Film Maker	-	Member
5. Shri A.K. Bir, Film Maker	-	Member
6. Shri Rahul Rawail, Film Maker	-	Member
7. MD, NFDC	-	Member
8. CEO, CFSI	-	Member
9. Director, NFAI	-	Member
10. Director, DFF	-	Member
11. Director General, Films Division	-	Member
12. Joint Secretary (Films), M/o I&B	-	Member Secretary

2. The **Terms of Reference** of the Committee shall be:
- To review the functioning of NFDC and CFSI.
 - To recommend whether to close of NFDC & CFSI and explore any other alternatives, if required.
 - To finalize the nature of the proposed Umbrella Organization viz. a Government Body, a PSU or an autonomous organization.
 - To finalize the mandate of the proposed Umbrella Organization after reviewing the mandate of all the constituent Media Units.
 - To finalize the Organizational structure of the proposed Umbrella Organization.
3. The Committee shall submit its report in 3 months’ time from date of commencement of its functioning.

2.../-

4. The non-official members of the Committee shall be paid Airfare, sitting fee and TA/DA as follows:

- i. Executive class airfare in Air India for attending the meetings subject to the following:
 - a) Where a Non-Official is or was entitled to travel by air in Executive class under the rules of the organization to which he belongs or might have belonged before retirement.
 - b) Where the Administrative Ministry is satisfied that the travel by Executive class by air is the customary mode of travel by the Non-official concerned i.r.o. journeys unconnected with the performances of Govt. duty.

(Air Entitlement is for Air India only and in absence of Air India specific relaxation is required to be taken)
- ii. Non-official members have to purchase the air tickets directly from airlines (at Booking counters / office/ website of airlines) or from authorized travel agents viz. Balmer Lawrie & Company Limited (BLCL), M/s. Ashok Travels & Tours (ATT) and IRCTC only.
- iii. Sitting fee of Rs.4000/- per day of sitting.
- iv. Reimbursement for hotel accommodation/guest house of up to Rs.7500/- per day + taxes.
- v. Reimbursement of AC taxi charges as per actual for travel within the city.
- vi. Reimbursement of food bills not exceeding Rs.1200/- per day.
- vii. Local Hospitality (accommodation, transportation etc.) may be provided by the respective Institutes. The Institute may incur the expenditure and seek reimbursement from the Ministry by duly submitting the relevant bills/vouchers

5. The expenditure may be met from within the sanctioned Budget Grant of the M/o I&B under Demand No. 59, - Ministry of Information and Broadcasting 2220-Information & Publicity (Major Head); 60 - Others (Sub Major Head); 60.102 - Information Centres (Minor Head); 03 - Policy Related Studies, Seminars, Evaluations etc., 03.01 - Establishment, 03.01.28 - Professional Services.

6. This issues with the concurrence of IFD vide their diary No.99301 dated 14.01.2019.



(Mala Rangarajan)

Under Secretary to the Government of India
Tel.: 011-23385145

Copy to:-

1. All members of the Expert Committee.
2. PS to HMOSIB(IC)
3. PPS to Secretary (I&B)/ PPS to AS&FA/PS to JS(Films)/ PPS to JS(P&A)/ PPS to JS(EW)/ Dir(Films)
4. PAO, Main Secretariat, M/o I&B



(Mala Rangarajan)

Under Secretary to the Government of India